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**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT**

(ORDERS BY THE GOVERNOR)

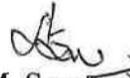
NOTIFICATION

Dated Shillong, the 30th March, 2009.

No. LJ (A) 21/71/315 – In supercession of notification No. LJ (A) 21/71/291, dt. 11.06.2008 and under the provision of clause (3) of Article 165 of the Constitution of India, the Governor of Meghalaya is pleased to order that Shri G.S. Massar, Advocate General, Meghalaya shall cease to hold Office of Advocate General, Meghalaya with immediate effect.

No. LJ (A) 21/71/315-A – In exercise of the powers conferred by clause (I) of Article 165 of the Constitution of India, the Governor of Meghalaya is pleased to appoint Shri K.S. Kynjing, Senior Advocate, to be the Advocate General for Meghalaya with immediate effect and until further orders whichever is earlier.

No. LJ (A) 21/71/315-B – The Governor of Meghalaya is pleased to appoint Shri S.P. Mahanta, Advocate as Additional Advocate General Meghalaya, with immediate effect and until further orders whichever is earlier.


(L.M. Sangma)

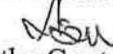
Secretary to the Govt. of Meghalaya.

Dated Shillong, the 30th March, 2009.

Memo No.LJ (A) 21/71/315-C,
Copy forwarded:-

1. The Commissioner & Secretary to the Governor of Meghalaya Raj Bhavan, Shillong.
2. The Private Secretary to Chief Secretary, Govt. of Assam, Dispur, Guwahati-781006.
3. Shri G.S.Massar, Ex-Advocate General, Meghalaya.
4. Shri K.S. Kynjing, Senior Advocate and Advocate General, (Designate), Govt. of Meghalaya, C/o Gauhati High Court, Shillong Bench, Shillong.
5. Shri S.P. Mahanta, Advocate and Additional Advocate General (Designate), Shillong Bench of Gauhati High Court, Shillong.
6. The Accountant General (A&E), Meghalaya, Shillong – 793 001. The Advocate General shall be entitled to the followings-
 - (a) A retaining fees for Advocate General @ Rs. 11,000/-p.m. For Additional Advocate General @ Rs. 9,500/- p.m.
 - (b) Fees for appearing in Court, traveling allowances etc. as laid down in Part III of O.M. No. LR (B) 1/89/Pt/33, dt. 28.3.2000 read with O.M. No. LR (B) 13/2002/Pt./102 dt.02.02.2009 as amended from time to time.
 - (c) One vehicle with driver.
 - (d) One bungalow Peon each .
 - (e) Others as admissible.
7. The Registrar, General, Gauhati High Court, Gauhati-781 001.
8. The Registrar, Gauhati High Court, Shillong Bench, Shillong-793 001.
9. The Additional Advocate General, Meghalaya, Gauhati High Court, Guwahati-781001.
10. The Govt. Advocate, Meghalaya, Gauhati High Court, Guwahati – 781 001.
11. The Sr. Govt. Advocate, Meghalaya, Gauhati High Court, Shillong Bench, Shillong.
12. The President, High Court Bar Association, Shillong 793001.
13. All Deputy Commissioners.
14. The District & Sessions Judge, Shillong.
15. The Chief Judicial Magistrate, Shillong.
16. All Sub-Divisional Officers, (Civil).
17. The Member Secretary, Meghalaya State Legal Services Authority, Shillong.
18. The Secretary, Meghalaya State Law Commission, Shillong.
19. The Director of Printing & Stationery, Govt. of Meghalaya for favour of publication of the above notification in the next issue of the Gazette of Meghalaya.
19. All Administrative Departments.
20. All Heads of Department.
21. Law (B) Department.
22. The Treasury Officer, Shillong South Treasury, Shillong/Nongpoh Treasury, Nongpoh
23. Guard File.

By order etc.,


Secretary to the Govt. of Meghalaya,
Law Department.